

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 5/RP/2016
in
Petition No. 251/GT/2013**

Coram:
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Shri M.K. Iyer, Member

Date of Hearing: 25.2.2016
Date of Order: 29.2.2016

In the matter of

Review of Commission's order dated 12.11.2015 in Petition No. 251/GT/2013 regarding approval of tariff for generating stations and transmission systems of Bhakra-Beas Management Board for the period 2009-14

And in the matter of

Bhakhra-Beas Management Board
Sector 19-B Madhya Marg,
Chandigarh-160019

...**Petitioner**

Vs

1. Punjab State Power Corporation Limited,
The Mall, Patiala-147 001
2. Haryana Vidyut Prasaran Nigam Limited,
Shakti Bhawan, Sector 6,
Chandigarh
3. Rajasthan Rajya Vidyut Prasaran Nigam Limited,
Vidyut Bhawan, Janpath,
Jaipur, Rajasthan-302 005
4. Himachal Pradesh State Electricity Board,
Vidyut Bhawan, Shimla 171 004,
Himachal Pradesh
5. Union Territory of Chandigarh,
Sector 9D, UT Secretariat
Chandigarh

...**Respondents**

Parties present:

Shri M.G. Ramachandran, Advocate, BBMB
Ms. Anushree Bardhan, Advocate, BBMB
Ms. Poorva Saigal, Advocate, BBMB
Shri Sanjay Sidana, BBMB
Ms. Swapna Seshadri, Advocate, PSPCL
Shri Gaurav Gupta, Advocate, PSPCL



Interim Order

This application has been made by the petitioner, Bhakhra-Beas Management Board, for review of order dated 12.11.2015 in Petition No 251/GT/2013, whereby the Commission had determined the O&M expenses for the transmission assets for the period 2009-14 in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

2. Aggrieved by the said order dated 12.11.2015, the learned counsel for the petitioner submitted that there are certain errors apparent on the face of the order and sought review on the following issues:

- (i) *Non-inclusion of MISS Ganguwal sub-station in the computation of the O&M Expenses;*
- (ii) *Non-grant of all applicable SLDC charges as actually incurred;*
- (iii) *Computation of interest on working capital on normative basis.*

3. Heard the representative of the petitioner on 'admission'. Admit and issue notice to the respondents.

4. The petitioner is directed to serve the copy of the review petition along with this order on the respondents by 14.3.2016. The respondents shall file their replies by 21.3.2016, with copy to the petitioner, who shall file its rejoinder, if any, by 30.3.2016. The parties shall ensure the completion of the pleadings within the due date mentioned and no extension of time shall be granted for any reason whatsoever.

5. Petition shall be listed for hearing on 7.4.2016.

-Sd/-
(Dr. M.K. Iyer)
Member

-Sd/-
(A.S. Bakshi)
Member

-Sd/-
(A.K.Singhal)
Member

